

(c) Out of the borrowing approval of Rs.30,000 crores earlier provided to Indian Infrastructure Finance Company Limited (IIFCL), Rs. 10,000 crores under the fiscal stimulus package will be transferred to NHAI, as per the its borrowing requirement.

(d) Assistance in negotiating non-sovereign multilateral loans from World Bank, ADB, JBIC etc. by providing back to back support, if necessary.

(e) Providing a Letter of Comfort from Ministry of Finance confirming the availability of Cess at least till 2030-31.

#### **Data regarding registration of vehicles**

3677. SHRI NAND KUMAR SAI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Transport Research Wing of Government maintains the data of registration of vehicles in the country;

(b) if so, the number of vehicles registered in the country as on 31 March, 2010, State-wise;

(c) whether a committee constituted to look into the issue of streamlining of National Permit System in the country has recommended the collection of a lumpsum amount for vehicle to ply under National Permit;

(d) if so, whether the Union Government has received comments from the States for implementation of said recommendation; and

(e) if so, the details thereof and reaction of various States thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO S. KHANDELA): (a) Yes, Sir.

(b) As per the latest data available with the Transport Research Wing of the Ministry as on 31 March, 2006, there were 8,96,18,000 registered vehicles in the country. Number of registered motor vehicles State/UT wise is enclosed as Statement (*See below*).

(c) Yes, Sir.

(d) and (e) The recommendations of the Empowered Committee of State Transport Ministers regarding collection of a lumpsum amount of Rs. 15000/- per annum per truck for National Permit was discussed in the 33rd (Special) meeting of the Transport Development Council held on 16.4.2010. The States have given their endorsement to the recommendations of the Committee.

**Statement**

*Total Registered Motor Vehicles in India*

(in thousands)

States/ UTs	As on 31st March, 2006
1	2
Andhra Pradesh	7218
Arunachal Pradesh	22
Assam	914
Bihar	1432
Chhattisgarh	1541
Goa	529
Gujarat	8622
Haryana	3087
Himachal Pradesh	334
Jammu & Kashmir	524
Jharkhand	1505
Karnataka	6220
Kerala	3559
Madhya Pradesh	4609
Maharashtra	10966
Manipur	124
Meghalaya	104
Mizoram	52
Nagaland	184
Orissa	1932
Punjab	4035
Rajasthan	4754
Sikkim	22
Tamil Nadu	10054

1	2
Tripura	106
Uttarakhand	643
Uttar Pradesh	7989
West Bengal	2872
<b>UTs</b>	
A & N Islands	41
Chandigarh	647
D&N Haveli	45
Daman & Diu	55
Delhi	4487
Lakshadweep	6
Puducherry	384
<b>GRAND TOTAL</b>	<b>89618</b>

#### Recognition of Indian International Driving Licence by foreign countries

3678. SHRI OM PRAKASH MATHUR : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that foreign countries are not legally obliged to accept the international driving licence issued by the transport authorities in India;
- (b) if so, the reasons therefor;
- (c) the reasons for issuing international driving licence when these are not accepted abroad; and
- (d) the steps taken by Government to recognize the holders of international driving licence, issued by Indian transport authorities?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): (a) to (d) International Driving Permit (IDP) issued by a licensing authority in India under the Central Motor Vehicles Rules, 1989 to an Indian National, authorises the person specified therein to drive any categories of motor vehicles in the areas or territories of countries other than India who are parties to the Convention on Road Traffic signed at Geneva on 19-9-1949.